

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1360 & 1361 of 2025

IN THE MATTER OF:

Sparsh Hospitals & Critical Care Pvt. Ltd

...Appellant

Versus

Chita Ranjan Das & Ors.

...Respondents

Present:

For Appellant : Mr. Abhijeet Sinha, Sr. Advocate with Ms. Srisatya Mohanty, Mr. Abhijit Pattanaik, Advocates.

For Respondents : Mr. Saswat K. Acharya, Mr. Dhananjay B. Ray, Advocates for R-1.

Mr. Sahunak Mita, Mr. Riyanshu Agarwal, Advocates with Mr. Chaitanya Kumar Ray, RP in person for R-2.

With

Company Appeal (AT) (Insolvency) No. 671 of 2025

IN THE MATTER OF:

Chitta Ranjan Das

...Appellant

Versus

Chaitanya Kumar Ray & Anr.

...Respondents

Present:

For Appellant : Mr. Saswat K. Acharya, Mr. Dhananjay B. Ray, Advocates.

For Respondents : Mr. Sahunak Mita, Mr. Riyanshu Agarwal, Advocates with Mr. Chaitanya Kumar Ray, RP in person for R-1.

Ms. Shweta Dubey, Ms. Kanishka Prasad, Advocates for R-2.

ORDER
(Hybrid Mode)

03.09.2025: Issue notice. Learned counsel for Respondent No.1 accepts notice, Shri Shaunak Mitra, learned counsel appearing for Respondent No.2 also accepts notice. Appellant is permitted to implead the Liquidator as one of the Respondent. Amended Memo be filed within three days. Notice be also issued on the newly impleaded Liquidator.

Let reply be filed within three weeks. Two weeks' time is allowed to file rejoinder.

Appellant is allowed two weeks' time to clear the defects.

List Company Appeal (AT) (Insolvency) No. 1360 & 1361 of 2025 on
17.01.2025.

In the meantime, in pursuance of the impugned order the Liquidator may not take any steps.

List Company Appeal (AT) (Insolvency) No. 671 of 2025 also on
17.10.2025.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

Archana/nn